



2026:AHC:59455

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 4467 of 2026

Antab Alias Sonu And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vipin Kumar Dwivedi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Vipin Kumar Dwivedi, learned counsel for the applicants, and Shri V.P. Singh, learned AGA for the State and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicants Antab @ Sonu and Sonu, with a prayer to release them on bail in Case Crime No. 5 of 20264, under Sections 2/3(1) U.P. Gangsters Act & Anti Social Activities (Prevention) Act, 1986, registered at Police Station Madhuban, District Mau, during pendency of the trial.
3. It has been submitted by learned counsel for the applicants that the applicants are innocent and have been falsely implicated in this case due to ulterior motive. It is further submitted that applicants are on bail in the solitary case registered against them in the gang chart and apart from the gang chart, one case one case is also registered against him, in which he is also on bail. It is next submitted that there is also no possibility of the applicants either fleeing away from the judicial process or tampering with the witnesses. The applicants, who are languishing in jail since 04.01.2026, undertakes that they will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in

the Court, there is no likelihood of any early conclusion of trial.

4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant.

5. Applicants are on bail in the solitary case registered against them in the gang chart and apart from the gang chart, one case one case is also registered against them, in which they are also on bail. The applicants are languishing in jail since 04.01.2026.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits, a case for bail is made out. Hence, the present bail application is allowed.

7. The applicants-**Antab @ Sonu** and **Sonu** involved in the aforesaid case crime shall be released on bail on their furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicants shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicants shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicants shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicants shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicants shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 23, 2026

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